



**File No. 10/03/2026-NCLT
NATIONAL COMPANY LAW TRIBUNAL**

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003
Dated: 27th April 2026

ORDER

Subject: Specification of matters under the Companies Act, 2013 and the Insolvency and Bankruptcy Code, 2016 to be heard by Single Judicial Member Benches under proviso to Section 419(3) of the Companies Act, 2013

Whereas, Section 419(3) of the Companies Act, 2013 provides that the powers of the Tribunal shall ordinarily be exercisable by Benches consisting of two Members, comprising one Judicial Member and one Technical Member;

And whereas, the proviso to Section 419(3) empowers the Hon'ble President to constitute a Bench consisting of a single Judicial Member and to specify, by general or special order, the class of cases to be dealt with by such Bench;

And whereas, it is considered necessary and expedient, in the interest of timely disposal of cases, reduction of pendency, and efficient case management, to classify certain procedural, uncontested, and urgent matters as a distinct class of cases suitable for adjudication by Single Judicial Member Benches;

Now, therefore, in exercise of the powers conferred by the proviso to Section 419(3) of the Companies Act, 2013, the Hon'ble President hereby orders as follows:

1. Single Judicial Member Benches are hereby authorised to hear and dispose of the following class of matters under the Companies Act, 2013 and the Insolvency and Bankruptcy Code, 2016 as the case may be, subject to the limitations contained herein.
 - a. Early hearing applications.
 - b. Pass necessary/appropriate orders for completion of pleadings and ensuring compliance with the directions issued by the Tribunal/Adjudicating Authority.

b

- www.taxguru.in
- c. Condonation of delay in filing of application/ reply affidavit/rejoinder/ or any other affidavit as directed by the Tribunal/ Adjudicating Authority.
 - d. Applications relating to extension of CIRP period and Liquidation period, where such applications are unopposed or do not involve complex questions.
 - e. Extension of interim relief previously granted by a Division Bench.
 - f. Unopposed and uncontested applications seeking confirmation /substitution /replacement of IRP/ RP/Liquidator.
 - g. Unopposed and uncontested applications seeking substitution of parties/LR's etc.
 - h. Taking on record the progress reports filed by the IRP/RP/Liquidator, as the case may be.
 - i. Unopposed and uncontested application seeking to take on record constitution and reconstitution of COC.
 - j. Procedural directions to the Registry.

2. Provided that:

- a. If any party requests that the matter be heard by a Division Bench, then the matter shall be placed before the Division Bench.
- b. Final adjudication of contested matters affecting substantive rights shall not be undertaken by a Single Judicial Member.
- c. Matters not falling within the specified class of cases shall not be taken up by a Single Judicial Member.

3. This Order shall come into force with immediate effect and shall apply to all Benches of the Tribunal unless otherwise directed.

By Order of the Hon'ble Acting President.


(Utkarsh Yadav) 27/04/26
Registrar